

2021
High Court, Appellate Side
Calcutta

No. 3370-A

Dated, Calcutta the 18th August, 2021.

From: Md. Shabbar Rashidi,
Registrar (Judicial Service),
High Court, Appellate Side,
Calcutta.

To: All the District & Sessions Judges of West Bengal,
(except District Judge, Dakshin Dinajpur).


Sub: Delegation of power upon the Additional Sessions Judges at sub-division level to deal with bail petitions u/s. 438 Cr.P.C for smooth functioning of the administration.

S i r,

I am directed to inform that the Administrative Committee of this Hon'ble Court, in order to achieve the purpose of 'access to justice at the doorsteps', has been pleased to resolve that since the Additional Sessions Judges at Sub-division level have been empowered to deal with cases triable by Sessions Judge, under NDPS Act, POCSO Act, Electricity Act and Prevention of Corruption Act etc., therefore, the Additional Sessions Judges at the Sub-division level who are dealing with applications u/s. 439 Cr.P.C shall be given the powers to deal with bail applications u/s. 438 Cr.P.C. also.

You are, therefore, requested to act in terms of the aforesaid direction.

Yours faithfully,



Registrar (Judicial Service)